

TAMIL NADU GOVERNMENT GAZETTE

EXTRAORDINARY

No.205, CHENNAI, WEDNESDAY, SEPTEMBER 30, 2015

Purattasi 13, Manmadha, ThiruvalluvarAandu – 2046

PART-III- Section 1 (a)

General Statutory Rules, Notifications, Orders, Regulations, etc., issued by Secretariat Departments

NOTIFICATIONS BY GOVERNMENT

ANIMAL HUSBANDRY, DAIRYING AND FISHERIES DEPARTMENT

AMENDMENT TO THE TAMIL NADU MARINE FISHING REGULATION RULES, 1983

(G.O.Ms.No.186, Animal Husbandry, Dairying and Fisheries (Fs-4), 30th September 2015

புரட்டாசி13, மன்மத, திருவள்ளுவர் ஆண்டு –2046)

No.SRO A-15(c) / 2015.

In exercise of the powers conferred by sub-sections (1) and (2) of Section 26 of the Tamil Nadu Marine Fishing Regulation Act, 1983 (Tamil Nadu Act 8 of 1983), the Governor of Tamil Nadu hereby makes the following amendment to the Tamil Nadu Marine Fishing Regulation Rules, 1983:-

AMENDMENT

In the said Rules, in rule 6, in sub-rule (ii), after clause (c), the following clause shall be added, namely;-

(d) No trawl net shall be used without fixing Turtle Excluder Device (TED) before the Cod end, during the specified period as may be notified by the authorised officer.”

S.VIJAYAKUMAR
Secretary to Government

தமிழ்நாடு 1983-ஆம் ஆண்டு கடல்மீன்பிடிப்புஒழுங்குமுறைச் சட்டத்தின் (தமிழ்நாடுசட்டம் 8/1983) 26ஆம் பிரிவைச் சேர்ந்த உட்பிரிவு (1) மற்றும் (2)ன்கீழ்தமிழ்நாடுஆளுநர் அவர்கள் 1983-ஆம் ஆண்டு கடல்மீன்பிடிப்புஒழுங்குமுறைவிதிகளில்கீழ்க்கண்டதிருத்தங்களைமேற்கொள்கிறார்.

திருத்தம்

விதி-6, உட்பிரிவு ii(c)-க்கு அடுத்ததாக, கீழ்க்கண்டஇனம் சேர்க்கப்படுகிறது.

“(ii) குறிப்பிடப்பட்டகாலஅளவில்அனைத்து இழுவைவலைகளிலும் வலையின் குறுகு இறுதிக்கு (Cod end) முன்னதாககடல்ஆமைதவிர்க்கும் சாதனம் (Turtle Excluder Device) பொருத்தப்படவேண்டும் என்று அதிகாரமளிக்கப்பட்டஅதிகாரியால்அறிவிக்கப்படலாம்.

ச.விஜயகுமார்,
அரசுசெயலாளர்